CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI.

CCP 362/92 in OA 619/88

Date of decision: 23.4.93

J.P.S. Choudhary.

... Petitioner.

Versus

Ms Nisha Malhotra, Collector, Central Excise, Kanpur(UP).

.. Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A).

For the Petitioner.

... None.

For the Respondent.

... Ms S. Bhattacharya, Counsel.

JUDGEMENT (ORAL)
(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the petitioner though called twice. Ms Bhattacharya invited our attention to the reply filed by the respondent giving the reasons of delay in implementation and also about the full implementation of the judgement of the Tribunal. We are satisfied with the explanation offered. judgement of the Tribunal has been fully implemented, 1 molivery these proceedings are dropped.

D. N. JACAN

(B.N. Dhoundiyal)

(V.S. Malimath)

Member (A)

Chairman

'SRD'